

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 14326/2024

(Arising out of impugned final judgment and order dated 11-09-2024 in CRLA No. 4054/2024 passed by the High Court of Judicature at Allahabad)

ANWAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

IA No. 238490/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 238492/2024 - EXEMPTION FROM FILING O.T.

Date : 21-10-2024 The matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Amol Chitravanshi, AOR
Ms. Kriti Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in four weeks.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)